

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

CUSTOMS APPEAL NO. 11347 OF 2015

[Arising out of OIA-AHD-CUSTM-000-APP-440-14-15 dated 09/03/2015 passed by Commissioner of CUSTOMS-AHMEDABAD]

DHARMESH PANDIT

Global Express, 501, Ashwamegh Elegance, Nr. Parimal Garden,
Kalyan Jewellers Lane, Ambawadi, Ahmedabad, Gujarat

Appellant

Vs.

COMMISSIONER OF CUSTOMS-AHMEDABAD

Custom House, Near All India Radio,
Navrangpura, Ahmedabad, Gujarat

Respondent

Appearance:

None appeared for the Appellant

Ms Sunita Menon, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 12562/2024

Date of Hearing/Decision : 18.10.2024

C L MAHAR

The matter has come up on board eleven times earlier i.e. for twelve times including the present date. Nobody has appeared or adjournment request has been made even this time. Persistent non appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(C. L. MAHAR)
MEMBER (TECHNICAL)**